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LEGISLATIVE SUPPLEMENT

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PART-II

GOVERNMENT OF PUNJAB

**DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS, PUNJAB
NOTIFICATION**

The 25th February, 2026

No. 4-Leg./2026.- The following Ordinance of the Governor of Punjab, promulgated under clause (1) of article 213 of the Constitution of India on the 25th day of February, 2026, is hereby published for general information :-

**THE PUNJAB REGULATION OF CRUSHER UNITS, AND STOCKISTS
AND RETAILERS (AMENDMENT) ORDINANCE, 2026**

(Punjab Ordinance No. 1 of 2026)

AN

ORDINANCE

further to amend the Punjab Regulation of Crusher Units, and Stockists and Retailers Act, 2025.

Promulgated by the Governor of Punjab in the Seventy-seventh Year of the Republic of India.

Whereas the Legislative Assembly of the State of Punjab is not in session and the Governor is satisfied that circumstances exist, which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Punjab is pleased to promulgate the following Ordinance, namely:-

1. (1) This Ordinance may be called the Punjab Regulation of Crusher Units, and Stockists and Retailers (Amendment) Ordinance, 2026. Short title, extent and commencement.
 - (2) It shall extend to the whole of the State of Punjab.
 - (3) It shall come into force on and with effect from the date of its publication in the Official Gazette.
2. In the Punjab Regulation of Crusher Units, and Stockists and Retailers Act, 2025 (hereinafter referred to as the principal Act), for the existing preamble, the following preamble shall be substituted, namely: - Substitution of preamble of Punjab Act 6 of 2025.

“to regulate the operations of Crusher Units, Stockists and Retailers in the State of Punjab in respect of raw material and derivatives obtained from the process of crushing or screening.”

3. In the principal Act, in section 2, in sub-section (1),-
- (i) for clauses (d) and (e), the following clauses shall be substituted, namely: -
- “(d) “Crusher Unit” means an industrial unit, including a screening plant, established for the production of derivatives;
- “(e) “default of Government dues” means the default in payment of any Government dues;”;
- (ii) for clause (g), the following clause shall be substituted, namely:-
- “(g) “derivative” means any or all of the products obtained after processing of raw material such as processed sand, gravel, stone dust etc. which is inclusive but not exhaustive;”;
- (iii) for clause (j), the following clause shall be substituted, namely:-
- “(j) “Environmental Preservation Fund (EPF)” means a fund charged under this Act from Crusher Units for measures undertaken to mitigate environmental impacts arising out of their operation;”;
- (iv) for clause (l), the following clause shall be substituted, namely:-
- “(l) “Government dues” means any pending fee, fund, penalty or any other charges payable to the department by the Crusher Owner(s) or Crusher Unit;”;
- (v) clause (m) shall be omitted;
- (vi) for clause (n), the following clause shall be substituted, namely:-
- “(n) “illegal processing” means any activity undertaken by a Crusher Owner or Crusher Unit for processing of any unaccounted material;”;
- (vii) clause (o) shall be omitted;
- (viii) after clause (o), the following clauses (oa) and (ob) shall be inserted, namely: -
- “(oa) “legal source” means a source from which any material, including raw material, is obtained under valid permits, slips, forms, or passes issued by the

Amendment in section 2 of Punjab Act 6 of 2025.

- Department, or in such manner as may be prescribed;
- (ob) “minor minerals” shall have the same meaning as assigned to it in the Mines and Minerals (Development and Regulation) Act, 1957 (Central Act No. 67 of 1957”;
- (ix) after clause (p), the following clause shall be inserted, namely: -
“(pa) “raw material” means any material intended for use in a Crusher Unit for the purpose of crushing and screening, and includes any unprocessed material which may be stocked and sold by a Stockist or Retailer under this Act;”;
- (x) after clause (q), the following clause shall be inserted, namely:-
“(qa) “Retailer” means any legal entity engaged in the purchase, storage and sale of the raw material and derivatives either within or upto five hundred meters of the municipal limit of a city or town or lal dora of the village and using only single-axle vehicles or tractor trolleys for transportation; ”;
- (xi) in clause (s), at the end, the word “and” shall be omitted;
- (xii) for clause (t), the following clause shall be substituted, namely: -
“(t) “Stockist” means any legal entity engaged in the purchase, stocking and sale of raw material and derivatives at a site other than the pit Head of a mine or a Crusher Unit; and”;
- (xiii) after clause (t), the following clause shall be added, namely: -
“(u) “unaccounted material” means any raw material or its derivative in respect of which a Crusher Unit, Stockist or Retailer fails to produce valid and verifiable records or returns or documents, as prescribed; or fails to justify the quantity of the material processed against electricity consumption, as may be prescribed.”.
4. In the principal Act, in section 3,-
- (i) sub-section (2), shall be omitted; and
- (ii) in sub-section (6) for clause (c), the following clause shall be substituted, namely:-
- Amendment in section 3 of Punjab Act 6 of 2025.

“(c) is in default of any Government dues.”.

5. In the principal Act, in section 4, for sub-section (3), the following sub-section shall be substituted, namely: - Amendment in section 4 of Punjab Act 6 of 2025.
- “(3) The Government may, from time to time, prescribe a Mineral Processing Fee to be paid by the Crusher Unit for the purpose of damage to infrastructure of roads or waterways etc. as a result of the running of the Crusher Unit and to and fro transportation of raw material and derivatives from it.”
6. In the principal Act, for section 5, the following section shall be substituted, namely: - Substitution of section 5 of Punjab Act 6 of 2025.
- “5. Every Crusher Unit shall be liable to pay such amount, as may be prescribed, into the Environmental Preservation Fund (EPF), unless exempted under any provision of any other law for the time being in force.”
7. In the principal Act, in section 7, in sub-section (3) for clause (b), the following clause shall be substituted, namely:- Amendment in section 7 of Punjab Act 6 of 2025.
- “(b) is not in default of any Government dues; and”.
8. In the principal Act, in section 8, for sub-sections (1), (2) and (3), the following sub-sections shall be substituted, namely: - Amendment in section 8 of Punjab Act 6 of 2025.
- “(1) An officer not below the rank of District Mining Officer may suspend the registration of any Crusher Unit in such form and manner, as may be prescribed, upon the following violation(s) coming to the notice of the said officer, namely:-
- (a) failure to file two consecutive monthly Returns as prescribed; or
 - (b) convicted by a Court under any Act which is detrimental to the purposes of this Act; or
 - (c) convicted by a Court under this Act; or
 - (d) a Notice for processing, stocking or sale of unaccounted material has been issued under this Act or the rules made thereunder; or
 - (e) violation of any of the provisions or directions under this Act or the rules made thereunder; or
 - (f) withdrawal of Consent to Operate by the Punjab Pollution Control Board; or
 - (g) failure to pay, within the prescribed time period, any Government dues.

(2) Where the Registration of any Crusher Unit has been suspended, the officer issuing such an order shall draw up the Articles of Suspension in such form, as may be prescribed, citing the reasons for suspension of the registration of the Crusher Unit and convey the same to the Crusher Owner within such period, as may be prescribed.

(3) The Crusher Owner may seek a review of the order of suspension within such period, as may be prescribed.”

9. In the principal Act, in section 9, for sub-section (1), the following sub-section shall be substituted, namely: -

Amendment in section 9 of Punjab Act 6 of 2025.

“(1) An officer not below the rank of District Mining Officer may terminate the registration of any Crusher Unit in such form and manner, as may be prescribed, upon the following violation(s) coming to the notice of the said officer, namely:-

- (a) failure to file at least three monthly returns in a Calendar Year as prescribed; or
- (b) convicted by a Court under any Act which is detrimental to the purposes of this Act; or
- (c) convicted by a Court under this Act; or
- (d) a Notice for processing or stocking or sale of unaccounted material has been issued under this Act or the rules made thereunder; or
- (e) violation of any of the provisions or directions under this Act or the rules made thereunder; or
- (f) withdrawal of Consent to Operate by the Punjab Pollution Control Board; or
- (g) failure to pay, within the prescribed time period, any Government dues; or
- (h) in the event of three suspensions for the same reasons mentioned under suspension, termination process shall be initiated.”.

10. In the principal Act, for section 10, the following section shall be substituted, namely:-

Substitution of section 10 of Punjab Act 6 of 2025.

“10. (1) No Crusher Unit, Stockist or Retailer shall,-
Prohibition
of certain
activities.

- (a) fail to file, within the prescribed time period, any or all of the Returns, as may be prescribed;

- (b) sell any derivative for which the proper return has not been filed;
- (c) engage in any illegal processing.;
- (d) stock any unaccounted material;
- (e) refuse access to the premises of the Crusher Unit, Stockist or Retailer for any random or scheduled inspection by an authorized officer of the Department;
- (f) refuse access to the books of accounts on the basis of which the prescribed Returns have been filed;
- (g) fail to promptly inform the department about any change in the ownership of the Crusher Unit, Stockist or Retailer;
- (h) fail to promptly inform the Department about any change in the Owners of the Crusher Unit, Stockist or Retailer;
- (i) fail to promptly inform the Department about any Lease Deed executed with respect to the Crusher Unit, Stockist or Retailer;
- (j) be leased out by a person other than the Owner of the Unit; and/or
- (k) engage in monopolistic practices on its own, or in conjunction with other Crusher Units, Stockists or Retailers.

(2) A Crusher Unit(s) shall be allowed to sell the derivatives to the purchaser at a reasonable profit, provided that the price shall not be higher than the sale price, if notified under section 20 of this Act.

(3) Stockists or Retailers shall be allowed to sell the material or derivatives to the purchaser at a reasonable profit, provided that the price shall not be higher than the sale price, if notified under section 20 of this Act.”

11. In the principal Act, for section 11, the following section shall be substituted, namely: -

Substitution of section 11 of Punjab Act 6 of 2025.

“11. (1) The Crusher Owner, Stockist or Retailer, including previous and Liability. current owner, may be made liable jointly or severally for the violation of any of the provisions of this Act.

(2) Where the Crusher Unit, Stockist or Retailer has been leased out, the owner(s) and the lessee both can be made liable jointly or severally for the violation of any of the provisions of this Act.”

12. In the principal Act, in section 12, sub-section (7) shall be omitted.

Omission of section 12 of Punjab Act 6 of 2025.

13. In the principal Act, in section 15,-

(i) for sub-section (1), the following sub-section shall be substituted, namely: -

Amendment in section 15 of Punjab Act 6 of 2025.

“(1) The District Mining Officer may suspend the license of a Stockist or a Retailer in such form and manner, as may be prescribed, in case of following violation(s) coming to the notice of the said officer, namely:-

- (a) failure to file two consecutive monthly Returns as prescribed; or
- (b) convicted by a Court under any Act which is detrimental to the purposes of this Act; or
- (c) convicted by a Court under this Act; or
- (d) a Notice for stocking or sale of unaccounted material has been issued under this Act or the rules made thereunder; or
- (e) violation of any of the provisions or directions under this Act or the rules made thereunder; or
- (f) failure to pay, within the prescribed time period, any Government dues.”; and

(ii) for sub-section (3), the following sub-section shall be substituted, namely:-

(3) Where the license of a Stockist or Retailer has been suspended for non-payment of Government dues, as assessed by the District Mining Officer, the Stockist or Retailer may file an appeal within thirty days against the original demand notice, by paying payment of the prescribed percentage of the Government dues. In all such cases, the suspension of the license shall remain in abeyance until the final decision of the appeal or the expiry of the validity of the licence for that calendar year, whichever is earlier:

Provided that pending the appeal, the Stockist or Retailer may be allowed to apply for renewal of the license for the next year on payment of the prescribed fee, subject to fulfillment of all eligibility conditions.”.

14. In the principal Act, for section 16, the following section shall be substituted, namely: -

Amendment in section 16 of Punjab Act 6 of 2025.

“16. (1) The District Mining Officer may terminate the license of a
Power to terminate a Stockist or Retailer license. Stockist or Retailer, in such form and manner, as may be prescribed, in case of following violation(s) coming to the notice of the said officer, namely:-

- (a) failure to file at least three monthly returns in a Calendar Year as prescribed; or

- (b) convicted by a Court under any Act which is detrimental to the purposes of this Act; or
- (c) convicted by a Court under this Act; or
- (d) a Notice for stocking or sale of unaccounted material has been issued under this Act or the rules made thereunder; or
- (e) violation of any of the provisions or directions under this Act or the rules made thereunder; or
- (f) failure to pay, within the prescribed time period, any Government dues; or
- (g) in the event of three suspensions for the same reasons mentioned under suspension, termination process shall be initiated.

(2) No order of termination of the license of a Stockist or Retailer shall be passed without affording an opportunity of hearing.”

15. In the principal Act, after section 16, in Part-V, the following section shall be inserted, namely: -

Insertion of section 16-A in Punjab Act 6 of 2025.

“16-A. The Crusher Units, Stockists and Retailers shall submit such Reports and Returns. reports and returns, relating to the quantity of input material, the quantity of material processed, the electricity consumed, the quantity of material sold, and any other prescribed matter, in such form and manner, and within such period as may be prescribed.”

16. In the principal Act, in section 17, for sub-section (3), the following sub-section shall be substituted, namely: -

Amendment in section 17 of Punjab Act 6 of 2025.

“(3) An appeal shall lie before the Director against every original order passed under sub-section (1) of section 9 of this Act, provided that the appeal has been filed within thirty days of the passing of such an original order:

Provided that where the original order has been passed by the Director, the appeal shall lie before the Government:

Provided further that where the original order has been passed for failure to pay Government dues, the Crusher Owner or Crusher Unit may file an appeal along with the prescribed percentage of determined Government dues. In all such cases, the termination of the Registration of the Crusher Unit shall be deferred until the final decision of the appeal or the expiry of registration for that calendar year, whichever is earlier:

Provided further that pending appeal, the Crusher Unit may be allowed to apply for renewal of registration for the next year on payment of the

prescribed fee, subject to fulfillment of all eligibility conditions.”.

17. In the principal Act, for section 19, the following section shall be substituted, namely:-

Substitution of section 19 of Punjab Act 6 of 2025.

“19. A Revision Application shall lie before the Government against the appellate order passed by the Director under sub-section (3) of section 17 of this Act, provided that the Revision Application has been filed within thirty days of the passing of such an order:

Revision.
Provided that where the appeal is decided by the Government, revision shall lie before the Minister of the Department:

Provided further that where the appellate authority has passed the order for failure to pay Government dues, the Crusher Owner or Crusher unit may, file revision application along with the prescribed percentage of determined government dues. In all such cases, the termination of the Registration of the Crusher Unit shall be deferred until the final decision on the revision application or the expiry of registration for that calendar year, whichever is earlier:

Provided further that pending revision application, the Crusher Unit may be allowed to apply for renewal of registration for the next year on payment of the prescribed fee, subject to fulfillment of all eligibility conditions.”.

18. In the principal Act, for section 20, the following section shall be substituted, namely:-

Substitution of section 20 of Punjab Act 6 of 2025.

“20. (1) The Crusher Unit shall be allowed to sell the derivatives to the purchaser at a reasonable profit. However, the Government may at any stage regulate such sale price, by notification, in public interest.

(2) The Stockist or Retailer shall be allowed to sell the raw material and derivatives to the purchaser at a reasonable profit. However, the Government may at any stage regulate such sale price in the public interest.”.

19. In the principal Act, section 21 shall be omitted.

Omission of section 21 of Punjab Act 6 of 2025.

20. In the principal Act, for section 22, the following section shall be substituted, namely: -

Substitution of section 22 of Punjab Act 6 of 2025.

“22. (1) It shall be mandatory for every Crusher Unit to purchase Raw Material for the purpose of processing it from a legal source. Similarly, it shall be mandatory Transactions through online portal.

for every Stockist and Retailer to purchase material from a legal source. An online portal, or any other electronic or digital means, for undertaking such transactions may be prescribed.

(2) An online portal, or any other electronic or digital means, for accepting orders for sale by such Crusher Units, Stockists or Retailers may be prescribed.”

21. In the principal Act, for section 23, the following section shall be substituted, namely: -

Substitution of section 23 of Punjab Act 6 of 2025.

“23. (1) The District Mining Officer or an officer authorized by the Government, shall have the power to enter the premises of any Crusher Unit or Stockist or Retailer and seize any document(s), which in his opinion are likely to prove, or assist in proving, any violation of the provisions of this Act and the rules made thereunder and thereafter to draw up a seizure memo in the prescribed form.

(2) The District Mining Officer or an officer authorized by the Government, shall have the power to enter the premises of any Crusher Unit or Stockist or Retailer and seize any unaccounted material lying with such a Crusher Unit or Stockist or Retailer. Such officer shall have the power to dispose of the unaccounted material in the open market through auction and deposit the proceeds with the Government Treasury, if the Crusher Unit or Crusher Owner, Stockist or Retailer fails to pay the prescribed penalty within the prescribed period:

Provided that no such seizure shall be affected unless the Crusher Owner, Stockist or Retailer has exhausted all remedies available under this Act or the rules made thereunder.”.

22. In the principal Act, in section 24,-

Amendment in section 24 of Punjab Act 6 of 2025.

(i) for sub-section (1), the following sub-section shall be substituted, namely: -

“(1) The Assessing Authority shall be competent to issue a demand notice in the prescribed form, specifying the amount of Government dues determined to be recoverable from any Crusher Unit, Stockist or Retailer:

Provided that no such notice shall be issued without affording an opportunity of hearing.”; and

(ii) for sub-section (3), the following sub-section shall be substituted, namely:-

“(3) Any Crusher Unit or Stockist or Retailer who is found to be

in possession of unaccounted material, or who has sold unaccounted material, as established by discrepancies in the returns or otherwise, shall be liable to pay such penalty as may be prescribed.”.

23. In the principal Act, in section 25, for sub-sections (2) and (3), the following sub-sections shall be substituted, namely: -

Amendment in section 25 of Punjab Act 6 of 2025.

“(2) Whoever furnishes any fake, forged or fabricated Return shall be punished with imprisonment of either description for a term which may extend to six months, or with fine of one lakh rupees, or both.

(3) Action taken under the provisions of this Act and the rules made thereunder shall not preclude the authorities from taking action against defaulting entity or owner, under any other law for the time being in force.”.

24. In the principal Act, in section 29, for sub-section (1), the following sub-section shall be substituted namely: -

Amendment in section 29 of Punjab Act 6 of 2025.

“(1) The Punjab Crusher Policy, 2023 is hereby repealed. However, a lease of the unit after coming into force of this Act shall not absolve any person, against whom proceedings are pending under the said policy which shall continue unaffected by this Act.”

GULAB CHAND KATARIA,
Governor of Punjab.

Sd/-

B.B.S. TEJI,

Principal Secretary to Government of Punjab,
Department of Legal and Legislative Affairs.